

[Dr. Ram Subhag Singh.]

- (2) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1968 (No. 4 of 1968) promulgated by the President on the 17th June, 1968.
- (3) The Public Premises (Eviction of Unauthorised Occupants) Amendment Ordinance, 1968 (No. 5 of 1968) promulgated by the President on the 17th June, 1968. [Placed in Library. See No. LT-1319/68.]
- (4) The Gold (Control) Ordinance, 1968 (No. 6 of 1968) promulgated by the President on the 29th June, 1968.
- (5) The Enemy Property Ordinances, 1968 (No. 7 of 1968) promulgated by the President on the 6th July, 1968.
- (6) The Indian Patents and Designs (Amendment) Ordinance, 1968 (No. 8 of 1968) promulgated by the President on the 6th July, 1968. [Placed in Library. See No. LT-1320/68.]

STATEMENT *re* INDIAN PATENTS AND DESIGNS (AMENDMENT) ORDINANCE

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Indian Patents and Designs (Amendment) Ordinance, 1968, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-1320/68].

U. P. GAON PANCHAYATS & KSHETRA SIMITIES (EXTENSION OF TERM) ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY):

I beg to lay on the Table a copy of the Uttar Pradesh Gaon Panchayats and Kshettra Samitis (Extension of

Term) Act, 1968 (President's Act No. 14 of 1968) published in Gazette of India dated the 2nd May, 1968, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-1321/68.]

STATEMENTS *re* REQUISITIONING AND ACQUISITIONING OF IMMOVABLE PROPERTY (AMENDMENTS) ORDINANCE ETC.

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): I beg to lay on the Table—

- (1) A copy of the explanatory statement giving reasons for immediate legislation by the Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1968, under rule 71 (2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-1322/68].
- (2) A copy of the explanatory statement giving reasons for immediate legislation by the Public Premises (Eviction of Unauthorised Occupants) Amendment Ordinance, 1968. [Placed in Library. See No. LT-1322/68].

DELHI SALES-TAX (SECOND AMENDMENT) RULES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Second Amendment) Rules, 1968, published in Notification No. F. 4 (83)/67 Fin. (E) (1) in Delhi Gazette dated the 30th April, 1968 under sub-section (4) of section 26 of the Bengal Finance (Sales-Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-1323/68.]

- (2) A copy of the Income-tax (Third Amendment) Rules, 1968, published in Notification No. S. O. 1856 in Gazette of India dated the 23rd May, 1968, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-1324/68.]
- (3) A copy of the Notification No. G. S. R. 1042 published in Gazette of India dated the 31st May, 1968, issued under section 280ZE of the Income-tax Act, 1961. [Placed in Library. See No. LT-1325/68.]
- (4) A copy each of the following Notifications issued under section 10 of the Income-tax Act, 1961:—
- (i) S. O. 2063 published in Gazette of India dated the 5th June, 1968. [Placed in Library. See No. LT-1326/68].
- (ii) S.O. 2430 published in Gazette of India dated the 2nd July, 1968. [Placed in Library. See No. LT-1327/68.]
- (5) A copy of Notification No. S. O. 2431 published in Gazette of India dated the 2nd July, 1968, issued under section 80C of the Income-tax Act, 1961. [Placed in Library. See No. LT-1327/68].
- (6) A copy each of the following Notifications issued under sections 5 of the Wealth-tax Act, 1957:—
- (i) S. O. 2064 published in Gazette of India dated the 5th June, 1968. [Placed in Library. See No. LT-1326/68].
- (ii) S. O. 2432 published in Gazette of India dated the 2nd July, 1968. [Placed in Library. See No. LT-1327/68].
- (7) A copy of the Medicinal and Toilet Preparations (Excise Duties) Third Amendment Rules, 1968, published in Notification No. G. S. R. 1158 in Gazette of India dated the 22nd June, 1968, under subsection (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-1328/68.]
- (8) A copy each of the following Notifications under section 159 of the Customs Act, 1962, and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Drawback (General) Forty-seventh Amendment Rules, 1968, published in Notification No. GSR 861 in Gazette of India dated the 11th May, 1968.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Forty-eighth Amendment Rules, published in Notification No. G.S.R. 853 in Gazette of India dated the 11th May, 1968.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Forty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 863 in Gazette of India dated the 11th May, 1968.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Fiftieth Amendment Rules, 1968, published in Notification No. G.S.R. 864 in Gazette of India dated the 11th May, 1968.
- (v) The Customs and Central Excise Duties Export Drawback (General) Fifty-first Amendment Rules, 1968, published in Notification No. G.S.R. 865 in Gazette of India dated the 11th May, 1968.

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- (vi) The Customs and Central Excise Duties Export Drawback (General) Fifty-second Amendment Rules, 1968, published in Notification No. G.S.R. 866 in Gazette of India dated the 11th May, 1968.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Fifty-third Amendment Rules, 1968, published in Notification No. G.S.R. 900 in Gazette of India dated the 18th May, 1968.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Fifty-fourth Amendment Rules, 1968, published in Notification No. G. S. R. 901 in Gazette of India dated the 18th May, 1968.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Fifty-fifth Amendment Rules, 1968, published in Notification No. G. S. R. 902 in Gazette of India dated the 18th May, 1968.
- (x) The Customs and Central Excise Duties Export Drawback (General) Fifty-sixth Amendment Rules, 1968, published in Notification No. G. S. R. 978 in Gazette of India dated the 25th May, 1968.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Fifty-seventh Amendment Rules, 1968, published in Notification No. G.S.R. 979 in Gazette of India dated the 25th May, 1968.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Fifty-eighth Amendment Rules, 1968, published in Notification No. G. S. R. 980 in Gazette of India dated the 25th May, 1968.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Fifty-ninth Amendment Rules, 1968, published in Notification No. G. S. R. 981 in Gazette of India dated the 25th May, 1968.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Sixtieth Amendment Rules, 1968, published in Notification No. G.S.R. 982 in Gazette of India dated the 25th May, 1968.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Sixty-first Amendment Rules, 1968, published in Notification No. G. S. R. 983 in Gazette of India dated the 25th May, 1968.
- (xvi) G. S. R. 986 published in Gazette of India dated the 25th May, 1968 containing corrigendum to G. S. R. 795 dated the 4th May, 1968.
- (xvii) The Customs and Central Excise Duties Export Drawback (General) Sixty-second Amendment Rules, 1968 published in Notification No. G. S. R. 1122 in Gazette of India dated the 18th June, 1968.
- (xviii) The Customs and Central Excise Duties Export Drawback (General) Sixty-third Amendment Rules, 1968, published in Notification No. G. S. R. 1123 in Gazette of India dated the 15th June, 1968.
- (xix) The Customs and Central Excise Duties Export Drawback (General) Sixty-fourth Amendment Rules, 1968, published in

Notification No. G. S. R. 1124 in Gazette of India dated the 15th June, 1968.

- (xx) The Customs and Central Excise Duties Export Drawback (General) Sixty-fifth Amendment Rules, 1968, published in Notification No. G. S. R. 1125 in Gazette of India dated the 15th June, 1968.
- (xxi) The Customs and Central Excise Duties Export Drawback (General) Sixty-sixth Amendment Rules, 1968, published in Notification No. G. S. R. 1126 in Gazette of India dated the 15th June, 1968.
- (xxii) The Customs and Central Excise Duties Export Drawback (General) Sixty-seventh Amendment Rules, 1968, published in Notification No. G. S. R. 1127 in Gazette of India dated the 15th June, 1968.
- (xxiii) The Customs and Central Excise Duties Export Drawback (General) Sixty-eighth Amendment Rules, 1968, published in Notification No. G. S. R. 1128 in Gazette of India dated the 15th June, 1968.
- (xxiv) The Customs and Central Excise Duties Export Drawback (General) Sixty-ninth Amendment Rules, 1968, published in Notification No. G. S. R. 1210 in Gazette of India dated the 29th June, 1968.
- (xxv) The Customs and Central Excise Duties Export Drawback (General) Seventieth Amendment Rules, 1968, published in Notification No. G. S. R. 1211 in Gazette of India dated the 29th June, 1968.
- (xxvi) The Customs and Central Excise Duties Export Drawback (General) Seventy-first Amendment Rules, 1968, published in Notification No. G. S. R. 1212 in Gazette of India dated the 29th June, 1968.
- (xxvii) The Customs and Central Excise Duties Export Drawback (General) Seventy-second Amendment Rules, 1968, published in Notification No. G. S. R. 1213 in Gazette of India dated the 29th June, 1968.
- (xxviii) The Customs and Central Excise Duties Export Drawback (General) Seventy-third Amendment Rules, 1968, published in Notification No. G. S. R. 1214 in Gazette of India dated the 29th June, 1968.
- (xxix) The Customs and Central Excise Duties Export Drawback (General) Seventy-fourth Amendment Rules, 1968, published in Notification No. G. S. R. 1215 in Gazette of India dated the 29th June, 1968.
- (xxx) The Customs and Central Excise Duties Export Drawback (General) Seventy-fifth Amendment Rules, 1968, published in Notification No. G. S. R. 1216 in Gazette of India dated the 29th June, 1968.
- (xxxii) The Customs and Central Excise Duties Export Drawback (General) Seventy-sixth Amendment Rules, 1968, published in Notification No. G. S. R. 1217 in Gazette of India dated the 29th June, 1968.
- (xxxiii) The Customs and Central Excise Duties Export Drawback (General) Seventy-seventh Amendment Rules, 1968, published in Notification No. G. S. R. 1218 in Gazette of India dated the 29th June, 1968.

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- (xxxiii) The Customs and Central Excise Duties Export Drawback (General) Seventy-eighth Amendment Rules, 1968, published in Notification No. G. S. R. 1219 in Gazette of India dated the 29th June, 1968.
- (xxxiv) The Customs and Central Excise Duties Export Drawback (General) Seventy-ninth Amendment Rules, 1968, published in Notification No. G. S. R. 1220 in Gazette of India dated the 29th June, 1968.
- (xxxv) The Customs and Central Excise Duties Export Drawback (General) Eightieth Amendment Rules, 1968, published in Notification No. G. S. R. 1221 in Gazette of India dated the 29th June, 1968.
- (xxxvi) The Customs and Central Excise Duties Export Drawback (General) Eighty-first Amendment Rules, 1968, published in Notification No. G. S. R. 1222 in Gazette of India dated the 29th June, 1968.
- [Placed in Library. See No. LT-1329/68].
- (9) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G. S. R. 867 published in Gazette of India dated the 11th May, 1968.
 - (ii) G. S. R. 871 published in Gazette of India dated the 11th May, 1968.
 - (iii) G. S. R. 907 published in Gazette of India dated the 18th May, 1968.
 - (iv) G. S. R. 908 published in Gazette of India dated the 18th May, 1968.
 - (v) G.S.R. 984 published in Gazette of India dated the 25th May, 1968.
 - (vi) G. S. R. 985 published in Gazette of India dated the 25th May, 1968.
 - (vii) G. S. R. 987 published in Gazette of India dated the 25th May, 1968.
 - (viii) G. S. R. 988 published in Gazette of India dated the 25th May, 1968.
 - (ix) G. S. R. 989 published in Gazette of India dated the 25th May, 1968.
 - (x) G. S. R. 992 published in Gazette of India dated the 21st May, 1968.
 - (xi) G. S. R. 1037 published in Gazette of India dated the 28th May, 1968.
 - (xii) G. S. R. 1071 published in Gazette of India dated the 8th June, 1968.
 - (xiii) G. S. R. 1072 published in Gazette of India dated the 8th June, 1968.
 - (xiv) G. S. R. 1073 published in Gazette of India dated the 8th June, 1968.
 - (xv) G. S. R. 1084 published in Gazette of India dated the 5th June, 1968.
 - (xvi) G. S. R. 1121 published in Gazette of India dated the 15th June, 1968.
 - (xvii) G. S. R. 1129 published in Gazette of India dated the 13th June, 1968.
 - (xviii) G. S. R. 1130 published in Gazette of India dated the 15th June, 1968.
 - (xix) G. S. R. 1131 published in Gazette of India dated the 15th June, 1968.
 - (xx) G. S. R. 1173 published in Gazette of India dated the 19th June, 1968.

(xxi) G. S. R. 1266 published in Gazette of India dated the 1st July, 1968.

(xxii) G. S. R. 1267 published in Gazette of India dated the 1st July, 1968.

(xxiii) G. S. R. 1272 published in Gazette of India dated the 8th July, 1968.

(xxiv) S. O. 1876 published in Gazette of India dated the 1st June, 1968.

(xxv) G. S. R. 1275 published in Gazette of India dated the 9th July, 1968.

(xxvi) G. S. R. 1276 published in Gazette of India dated the 9th July, 1968.

(xxvii) G.S.R. 1313 published in Gazette of India dated the 13th July, 1968.

(xxviii) G.S.R. 1314 published in Gazette of India dated the 13th July, 1968.

[Placed in Library. See No. LT-1330/68].

10. A copy each of the following notifications under section 38 of the Central Excise and Salt Act, 1944:—

(i) The Central Excise (Third Amendment) Rules, 1968, published in Notification No. G. S. R. 872 in Gazette of India dated the 11th May, 1968.

(ii) The Central Excise (Fifth Amendment) Rules, 1968, published in Notification No. G. S. R. 977 in Gazette of India dated the 25th May, 1968.

(iii) The Central Excise (Sixth Amendment) Rules, 1968, published in Notification No. G. S. R. 1038 in Gazette of India dated the 29th May, 1968.

(iv) The Central Excise (Seventh Amendment) Rules, 1968, published in Notification No. G. S. R. 1040 in Gazette of India dated the 31st May, 1968.

(v) The Central Excise (Eighth Amendment) Rules, 1968, published in Notification No. G. S. R. 1041 in Gazette of India dated the 31st May, 1968.

(vi) The Central Excise (Ninth Amendment) Rules, 1968, published in Notification No. G. S. R. 1161 in Gazette of India dated the 22nd June, 1968.

(vii) The Central Excise (Tenth Amendment) Rules, 1968, published in Notification No. G. S. R. 1209 in Gazette of India dated the 29th June, 1968.

(viii) The Central Excise (Eleventh Amendment) Rules, 1968, published in Notification No. G. S. R. 1260 in Gazette of India dated the 6th July, 1968.

[Placed in Library. See No. LT-1331/68].

ANNUAL REPORT OF PERMANENT INDUS COMMISSION

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): I beg to lay on the Table a copy of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1968. [Placed in Library. See No. LT-1332/68].

NOTIFICATION re REVOCATION OF PRESIDENT'S PROCLAMATION IN RESPECT OF THE STATE OF HARYANA

SHRI VIDYA CHARAN SHUKLA: I beg to lay on the Table a copy of the Proclamation issued by the President on the 21st May, 1968, revoking the Proclamation issued by him on the 21st November, 1967 in relation to the State of Haryana, published in Notification No. G. S. R. 949 in Gazette of India dated the 21st May, 1968 under clause (3) of Article 356 of the Constitution. [Placed in Library. See No. LT-1333/68].